

Poverty Alleviation Programme

777. SHRI ANNASAHEB M.K. PATIL :
SHRI HARIBHAI CHAUDHARY :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to have an extensive poverty alleviation programme and Rural Development with the constructive co-operation of a Business House;

(b) if so, the details thereof;

(c) whether the Government propose to include private sector besides efficiency development, wages employment and setting up of rural industries in this programme;

(d) if so, the details thereof;

(e) whether a number of Non-Governmental parties have come up for the implementation of poverty alleviation schemes and Rural Development; and

(f) if so, the details of proposed concessions and assistance to be given for implementing these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) to (f) The Government have always welcomed and encouraged participation of business houses and Non-Governmental Organisations (NGOs) in poverty alleviation programmes. In fact there is a clear focus on involvement of various Non-Governmental Organisations in the implementation of poverty alleviation programmes. Council for Advancement of People's Action & Rural Technology (CAPART) was established in February, 1984 specifically for funding NGOs for taking up projects under the various poverty alleviation and rural development schemes.

To supplement Government efforts in regard to poverty alleviation, the Private Sector is being encouraged to take up training programmes. Private ITIs contribute substantially towards skill upgradation through their development programmes and by providing necessary training infrastructure support for Training of Rural Youth for Self-Employment (TRYSEM).

In addition, there is a National fund for Rural Development established in February, 1984 which attracts donations for rural development projects with tax concessions. It has been included under the category of activities eligible for 100 per cent income tax exemption

under Section 35CCA & 80GGA of the Income Tax Act, 1961 consequent on the Amendment of the Direct Tax Law (Amendment) Act, 1989.

Arun Singh Committee Report

778. SHRI A.C. JOS : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have asked the three Service Chiefs to submit proposals for restructuring the Ministry of Defence (MOD) to help remove the unpleasant situation between bureaucrats and the armed forces;

(b) if so, the details thereof;

(c) whether the Government have taken into consideration the 'Arun Singh Committee' report in this regard; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) The process of streamlining decision-making and management in the defence establishment is an on-going one involving inputs from all wings of the Ministry of Defence including the armed forces. The Arun Singh Committee Report is one of such inputs taken into consideration.

[Translation]

Export of Steel from B.S.P.

779. PROF. RITA VERMA : Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantum (in tonnes) and value of steel exported from Bokaro Steel Plant during the last two years, separately;

(b) the amount outstanding against the different countries under this head;

(c) whether there is any hinderance in recovery of the said amount; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) Quantum and value of steel exported from Bokaro Steel Plant during